

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 109/(MAH)/2013
MA 172/2016 &
CA No. 70/2014, 82/2014 & 91/2014

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

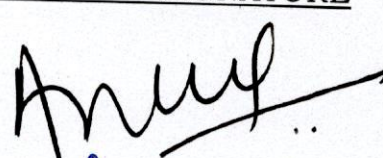
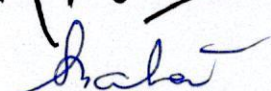
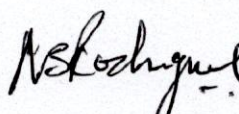
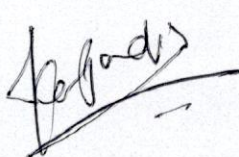
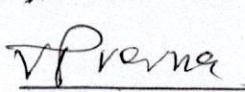
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES: Smt. Suman Dheer

V/s.


M/s. Gyan Ganga Educational Institute Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anshul Jain	PCS for R4&5	
2	S.K. MATRA	PCS - & father of R6	
3.	MR. N.S. RODRIGUES & MS. SHEETAL PALKASH	AOR Counsel for Petitioner No 3	
4.	Adv T Kapadia	for R. 1 to 3 DH Law Associates	
5	V. P. Verma	Adv for R 6	

ORDER

M.A. NO. 172/2016 & C.A. NOS. 70/2014, 82/2014 & 91/2014 IN C.P. NO. 109/397,398/CLB/MB/2013

1. Ld. Counsel from the side of Respondents have marked their respective presence. From the side of Petitioner No. 3 is only present. 

2. From the side of the Respondents, Ld. Representative had already communicated to the Ld. Representative of the Petitioners about the adjournment. Since there is no objection from the other side, adjournment is hereby granted.
3. MA, CAs and CP are now listed for hearing on **2nd February, 2017**.
4. Ld. Counsel for Respondents is directed to communicate the next date of hearing to the other side with a proper proof of communication.

Dated 15.12.2016

sd/-
Shri M.K. Shrawat
Member (Legal)